

SHRI JYOTIRMOY BOSU: Why not a privilege? He makes a false statement on the floor of the House.

MR. SPEAKER: Everyday this comes like this from Shri Jyotirmoy Bosu.

श्री ज्योतिरमोय : (बांका) : अध्यक्ष महोदय, जब तक मंत्रियों की झूठ बोलने की आदत खत्म नहीं होगी, तब तक प्रिविलेज के सवाल उठते रहेंगे। श्री गोखले के मामले में क्या हुआ ? मैं ने सब पेपर्ज आप के पास भेजे हैं। श्री खोखले झूठ बोलते हैं। श्री उमाशंकर दीक्षित झूठ बोलते हैं। हर मंत्री झूठ बोलता है।

अध्यक्ष महोदय : झूठ या असत्य बोलने के बारे में क्या आप का कोई फैसला है ?

SHRI JYOTIRMOY BOSU: Why do you say 'Everyday'? Why should the Minister enjoy immunity?

MR. SPEAKER: I will take it under Direction 115. By disturbing the proceedings, you cannot gain anything.

SHRI JYOTIRMOY BOSU: When Shri Dikshit has emphatically stated...

MR. SPEAKER: No, I am not allowing you.

12.07 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER CENTRAL EXCISE
RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of Notification No. GSR 362 (E) (Hindi and English versions) published in Gazette of India dated the 9th August, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum. [Placed in Library. See No. 8212/74].

DELHI, MEERUT AND BULANDSHAHR MILK AND MILK PRODUCT (EXPORT) CONTROL

ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 457 (E) in Gazette of India dated the 27th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8213/74].

NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT AND BOMBAY MOTOR VEHICLES TAX ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING & TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions under sub-section (2) of section 31 of Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- (a) Notification No. GH/G/74/135/MTA-1774-1591-E published in Gujarat Government Gazette dated the 4th July, 1974.
- (b) Notification No. GH/G/74/152/MTA-1774-4552-E published in Gujarat Government Gazette dated the 25th July, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) (a) above.

[Placed in Library. See No. LT-8214/74].

[Shri Pranab Kumar Mukherjee]

(2) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/74/134/MTA-1774/1591-E published in Gujarat Government Gazette dated the 4th July, 1974.

(b) Notification No. GH/G/74/153/MTA-1774-4552-E published in Gujarat Government Gazette dated the 25th July, 1974.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) (a) above [Placed in Library. See No. LT-8214/74].

12.10 hrs.

RE ADJOURNMENT MOTION
(Query)

SHRI INDRAJIT GUPTA (Alipore): I had given notice of an adjournment motion. I do not know whether you have applied your mind to it properly. In the Rashtrapati Bhavan the outgoing President has given an extensive interview which has been published in today's papers in the course of which he has said very categorically that he is of the opinion (with reference to the railway strike) that those who are not responsible for violence or sabotage should without exception be taken back into service without victimisation or break in service. If this is followed, we shall have no regrets later and the economy of the railways will improve.

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Then he says:

"I met the Railway Minister on Saturday and we both had a fruitful discussion regarding the reinstatement of all employees not charged with sabotage or violence."

But 10,000 people who are not charged with sabotage or violence are out of their jobs and no attempt is being made to reinstate them. They are continually flouting and disregarding the advice and appeal of the President. This matter is continuing. So I would request you to admit the adjournment motion. It is a very serious matter. It is going beyond all limits. I met one General Manager. He says it will take three or four months to consider this.

MR. SPEAKER: Order, order. When the President makes a statement, where is the failure of Government here?

SHRI S. M. BANERJEE (Kanpur): This is failure of the Government (Interruptions).

SHRI INDRAJIT GUPTA: Shri Giri knows more about the railways than Shri Mishra will ever learn or know. He was the leader of the trade union movement in the railways (Interruptions). We want a definite commitment from him. (Interruptions). We will not allow him to place his Budget here unless a definite commitment is made on this. Why is he going on rejecting all these appeals (Interruptions)?

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय, मैं एक सांविधानिक मुद्दा उठाना चाहता हूँ। राष्ट्रपति संविधान के अनुसार सरकार को सलाह दे सकते हैं। लेकिन जब वह सलाह पब्लिक में आ जाती है, अखबारों में छप जाती है, तब हाउस को उस का नोटिस लेना पड़ेगा। यह